

Annexure-V

Name of the corporate debtor: Mercator Oil & Gas Ltd. CIN:- U63033MH2005PLC154014

Date of commencement of CIRP 14-11-2022 (Order received to Liquidator on 22-11-2022)

List of creditors Version 2.0 as on: 08.05.2026 (Due to assignment of debt by Axis Bank Ltd. to CFM Asset Reconstruction Pvt. Ltd. on 30.03.2026 and letter of intimation received on 02.05.2026)

List of operational creditors (other than Workmen, Employees and Government Dues)

(Amount in INR)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claim admitted					
1	Oil and Natural Gas Corporation Limited	18-07-2021	6,55,21,23,129	0	Operational Creditors	NA	No	Nil	0.00	Nil	Nil	6,55,21,23,129	0	Refer SN :1
2	Kripa Digital Prints	14-01-2022	38,928	38,928	Operational Creditors	NA	No	Nil	0.00	Nil	Nil	0	0	
Total			6,55,21,62,057	38,928					0.00			6,55,21,23,129	0	

Specific Notes (SN)

SN-1 : As per the claim form submitted by ONGC, claim is on account of Arbitration proceedings in the matter of Arbitration between Mercator Oil & Gas Limited Vs Oil and Natural Gas Limited (Respondent) and Commercial Arbitration No. 4957of 2021 under section 37 of the Arbitration and Reconciliation Act, 1996 between Oil and Natural Gas Limited Vs Mercator Oil & Gas Limited. In view of the pendency of the said petitions before appropriate court, the claim is disputed, therefore Liquidator is not in a position to admit the claim filed by Oil and Natural Gas Corporation Limited as the amount which is being claimed by the Applicant still remains undetermined.

SN-2 :The official exchange rate published by RBI on 14th November 2022, has been considered as the reference exchange rate for claims dominated in foreign currency.

General Notes (GN)

GN. 1 The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor.

GN. 2 Admission of this claim is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.

GN 3. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

GN 4. Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise)